

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-2746/ND/2019**

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Mr. Rajat, Advocate.

For the Respondent/Corporate debtor :Mr. Gaurav Srivastava, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the corporate debtor has submitted that he has filed an application for setting aside the *ex parte* order issued by the Tribunal, however that application has not yet been listed. Let this matter be listed on **10.05.2021. IB No. 288/ND/2020** is also listed on **10.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**